

**Central Administrative Tribunal  
Principal Bench**

**OA No.2733/2017**

New Delhi, this the 20<sup>th</sup> day of March, 2019

**Hon'ble Ms. Nita Chowdhury, Member (A)  
Hon'ble Mr. S.N. Terdal, Member (J)**

Mr. Vikas Kumar,  
Aged about 22,  
S/o Krishna Prasad,  
R/o 488, GH Gaya Colony,  
Mugalsarai Chandauli (UP)  
Applicant

-

(None)

**VERSUS**

Staff Selection Commission,  
Block No.12, CGO Complex,  
Lodhi Road, New Delhi,  
Delhi-110091

- Respondent

(By Advocate: Mr. Rajiv R. Raj)

**O R D E R (ORAL)**

**Hon'ble Ms. Nita Chowdhury:**

On 28.02.2019, it was noted as under:-

“Nobody appears for the applicant.

The applicant was continuously not appearing from 11.12.2017 and has only entered appearance on 05.12.2018 after five dates of non-appearance. Hence, we give a last opportunity of one week to the applicant to file the rejoinder, if any, failing which right to file the rejoinder shall stand forfeited.

As there is an interim order in this matter, no further opportunity shall be given to any party.

List the case on 20.03.2019 for final hearing.”

2. Today also, nobody appears for the applicant. Hence, the OA is dismissed in default and for lack of prosecution. Consequently, the interim order also stands vacated. No order as to costs.

**(S.N. Terdal)**  
**Member (J)**

**(Nita Chowdhury)**  
**Member (A)**

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